

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 4620/2023

UNION BANK OF INDIA

..APPELLANT(S)

VERSUS

FINANCIAL CREDITORS OF M/S AMTEK
AUTO LIMITED & ORS.

..RESPONDENT(S)

O R D E R

We are in agreement with the view taken by the Five Judges Bench of the NCLAT and thus find no reason to interfere with the impugned judgment.

Insofar as the endeavour of learned counsel for the appellant to urge on the facts of the case is concerned, that would be a matter to be considered, dependent on the fate when the matter is placed before the appropriate Bench, to be decided on merits.

The Civil Appeal is dismissed.

.....J.
[SANJAY KISHAN KAUL]

.....J.
[SUDHANSHU DHULIA]

NEW DELHI,
JULY 31, 2023.

ITEM NO.33

COURT NO.2

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 4620/2023

UNION BANK OF INDIA

Appellant(s)

VERSUS

FINANCIAL CREDITORS OF M/S AMTEK AUTO LIMITED & ORS. Respondent(s)

(IA No.140707/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT and IA No.140710/2023-STAY APPLICATION and IA
No.140712/2023-APPROPRIATE ORDERS/DIRECTIONS)

Date : 31-07-2023 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Appellant(s) Mr. Gopal Jain, Sr. Adv.
Mr. Alok Kumar, Adv.
Ms. Deepti Bhardwaj, Adv.
Mr. Kunal Arora, Adv.
Mr. Raghwi Rawat, Adv.
Mr. Ayush Singhal, Adv.
For M/S. Shree Chakra Chambers, AOR

For Respondent(s) Mr. N. Venkataraman, A.S.G.
Mr. Sanjay Kapur, AOR
Mr. Surya Prakash, Adv.
Mr. Arjun Bhatia, Adv.

Mr. Rabin Majumder, Adv.
Mr. Sumant Batra, Adv.
Mr. Sanjay Bhatt, Adv.
Ms. Ruchi Goyal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The Civil Appeal is dismissed.

Pending applications stand disposed of.

[CHARANJEET KAUR]

[POONAM VAID]

ASTT. REGISTRAR-cum-PS

COURT MASTER (NSH)

[Signed order is placed on the file]